

**Central Administrative Tribunal
Principal Bench**

CP No.501/2017 in OA No.2397/2017

New Delhi, this the 7th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Shri H.L. Chaudhary
S/o Mohar Singh, Posted as Chairman
And Managing Director, National Project
Construction Corporation Limited
Ministry of Water Resources, R/o B-203
Jaibhawani CGHS, Plot No.5B, Sector-22
Dwarka, Delhi-110075.Applicant

(By Advocate: Shri Nitesh Gupta, Sr. Advocate and Shri
Gaurav Dhama, Ms. Sakshi Kakkar along with him.

Vs.

1. Dr. Amarjit Singh,
The Secretary to the Government of India
Ministry of Water Resources, RD & GR
Shram Shakti Bhawan, Rafi Marg
New Delhi.
2. Rajni Agarwal, Company Secretary, NPCC Limited
Raja House, 30-31, Nehru Place, New Delhi-110019
3. Mr. Akhilesh Mishra, Group General Manager(HR)
NPCC, Corporate Office: Plot No.148, Sector 44
Gurugram, Haryana-122003.Respondents

(By Advocates: Shri A.K. Singh for Res. No.1 and Shri
Naresh Kaushik with Ms. Shalini Pande for Res. Nos.2 and
3)

ORDER (ORAL)

Justice Permod Kohli :-

In view of the subsequent developments, particularly
the orders passed by the Hon'ble Delhi High Court dated

17.08.2017 in Writ Petition(C) No.6999/2017 and thereafter by Hon'ble Supreme Court in SLP No.22280/2017 dated 04.09.2017, Shri Nidhesh Gupta, learned Sr. Counsel, appearing on behalf of the applicant, submits that he does not press this Contempt Petition at this stage. Proceedings dropped.

(Uday Kumar Varma)
Member(A)

(Justice Permod Kohli)
Chairman

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